COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

NINETEENTH REPORT

(*Presented on 2.3.2016*)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.

- 2. The Committee met on 1 March, 2016 for
 - I. Examination of seven Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Dr. Manoj Rajoria, Dr. Udit Raj and Shri Prahlad Singh Patel, M.Ps.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following seven Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2016 (Amendment of article 309) by Shri P. Karunakaran, M.P.

The Bill seeks to amend article 309 of the Constitution with a view to provide that rules regulating the recruitment and conditions of service of persons serving in connection with the affairs of the Union shall be laid before each House of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2016 (Amendment of article 80) by Shri P. Karunakaran, M.P.

The Bill seeks to amend article 80 of the Constitution with a view to provide that a person having special knowledge or practical experience in sports shall also be considered for being nominated to Council of States. At present, persons having special knowledge or practical experience in respect of matters such as literature, science, art and social service are nominated to Council of States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2016 (Amendment of article 72) by Shri Anurag Singh Thakur, M.P.

The Bill seeks to amend article 72 of the Constitution with a view to provide that the President shall exercise power to grant pardons, reprieves, respites or remissions of punishment or to suspend, remit or commute sentences within a period of six months from the date of receipt of the petition of mercy. It also seeks to exclude offences pertaining to sedition and terrorism from the purview of pardoning power of the President.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2016 (Amendment of the Seventh Schedule) by Shri Anurag Singh Thakur, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to omit the entry 'Sports' from the State List and insert a new entry 'Sports-promotion and development' in the Concurrent List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2016 (Amendment of article 370) by Shri P.P. Chaudhary, M.P.

The Bill seeks to omit sub-clause (a) of clause (1) of article 370 of the Constitution which provides "the provisions of article 238 shall not apply in relation to the State of Jammu and Kashmir". Article 238 relating to "Part B States" has already been repealed by the Constitution (Seventh Amendment) Act, 1956.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 2016 (Amendment of articles 243G and 243W) by Shri Rajesh Ranjan, M.P.

The Bill seeks to amend articles 243G and 243W of the Constitution with a view to substitute the word 'may' with 'shall' in these articles so as to make it mandatory on the part of the State Governments to endow by law such powers and authority as may be necessary to enable Panchayats and Municipal bodies to function as institutions of self-Government effectively.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(7) The Constitution (Amendment) Bill, 2016 (Amendment of articles 243K and 243ZA) by Dr. Boora Narsaiah Goud, M.P.

The Bill seeks to amend articles 243K and 243ZA of the Constitution with a view to empower the Election Commission of India to direct the State Election Commissions in regard to discharge of their functions relating to elections of Panchayat and Municipal bodies.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to three resolutions as follows:-
 - (i) Resolution by Dr. Manoj Rajoria regarding 2 hours formulation of a comprehensive policy to provide suitable employment to every eligible citizen in the country.
 - (ii) Resolution by Dr. Udit Raj regarding 2 hours comprehensive legislation for providing reservation to the persons belonging to the Scheduled Castes and the Scheduled Tribes in posts and services under the State.
 - (iii) Resolution by Shri Prahlad Singh Patel 2 hours regarding Implementation of uniform civil code to promote feelings of unity and brotherhood amongst all the citizens of the country.

Recommendations

- 5. The Committee recommend that
 - (i) Sarvashri P. Karunakaran, Anurag Singh Thakur, P.P. Chaudhary, Rajesh Ranjan and Dr. Boora Narsaiah Goud, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in subparas (1) to (7) of paragraph 3 above; and
 - (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

DR. M. THAMBI DURAI Chairperson, Committee on Private Members' Bills and Resolutions.

1 March, 2016 ------12 Phalguna, 1937 (Saka)